

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(IB)-834(PB)/2020**

**IN THE MATTER OF:**

Care Buildwell Pvt. Ltd.

.... Applicant/petitioner

v.

New India City Developers Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code**

**Order delivered on 10.09.2020**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner

Mr. Deepayan Mandal, Adv.

For the Respondent

Mr. Abhishek Anand & Mr. Viren Sharma,

Adv.

**ORDER**

On the new petition filed u/s 7 of the Code, the corporate debtor is hereby directed to file reply if any and both shall file their written submissions before the next date of hearing.

List for arguments on **08.10.2020**.

Sd/-

**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

Sd/-

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**